

(c) whether the Government propose to revamp the up of the Delhi Police Force in view of rise in crime graph; and

(d) if so, the details thereof?

THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir. A newsitem captioned "steep rise in crime graph" appeared in the Hindustan Times in its issue of October 30, 1991.

(b) to (d). The overall functioning of Delhi Police is being regularly reviewed. Recently, review meetings were held at the level of Minister of State and the Home Minister. Certain measures to improve the functioning and the efficiency of the Delhi Police have been initiated.

Convention in Mumbai for Stopping Door Delivery of Postal Articles

617. SHRI RAM NAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of convention held in Mumbai on 21 October 1991 to protest against the Postal Department decision to stop door delivery of unregistered postal articles in multistoreyed buildings;

(b) if so, the details of the Departmental officers who attended this convention;

(c) whether any resolution was passed by the convention; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. A convention was held in Bombay on October 21, 1991 by the Bhartiya Janata Party to protest against the Mail Delivery Order, 1991.

(b) The convention was attended by Postmaster General, Bombay Region, Director of Postal Services, Bombay Region and Director of Postal Services Bombay (City) Region.

(c) Yes, Sir.

(d) A statement of Summary of Resolution moved on Monday 21 October, 1991 is enclosed.

STATEMENT

Summary

The Caretaker Government of Shri Chandra Shekhar issued a statutory order on 29 May 1991 stopping door to door delivery in multi-storeyed buildings except on ground floor. The detailed orders were issued on 18th July, 1991. The Postmaster General, Maharashtra has implemented this in Bombay. The convention condemned the decision to implement the Government order from 1st November, 1991. It was pointed out that some old buildings in Bombay may not have enough space at the ground floor. The Resolution further state that the order should be withdrawn. It also calls upon the consumers to unite against the order.

Allowances to Postal Employees of Thane District

618. SHRI RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the fact that the postal employees of Bhayander, Mira and Uttam (District-Thane, Maharashtra) are not getting House Rent Allowance and City Compensatory Allowance at par with the postal employees of the city (i.e. Bombay);

(b) if so, the reasons of this disparity;

(c) the steps proposed to rectify this discrimination so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) Since Bhayander, Mira and Uttan (the correct name) are themselves municipal areas, the postal employees working there are not eligible for grant of House Rent Allowance at Bombay City rates in terms of the extant orders of the Ministry of Finance. They are also not eligible for grant of City Compensatory Allowance.

(c) Does not arise in view of reply given at (b) above.

[*Translation*]

Expenditure Incurred on Power Houses

619. SHRI CHHEDIPASWAN:
SHRI SRIKANTA JENA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the State-wise total expenditure incurred by the Government on the operation and transmission and distribution of losses of Power House during the last three years; and

(b) the steps taken by the Government in this regard in Bihar and Orissa for the last three years; and

(c) the details of the work done in each year?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

Steps to Check Corruption and Embezzlement in N.D.M.C.

620. SHRI CHHEDI PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases detected by the Government regarding corruption and embezzlement in New Delhi Municipal Committee during the last three years;

(b) the total number of officers and employees found guilty in these cases; and

(c) the efforts being made by the Government to check corruption prevailing in New Delhi Municipal Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being collected and will be laid on the Table of the House.

Programmes Relating Bihar Performed by Directorate of Regional Publicity

621. SHRI CHHEDI PASWAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the programmes relating to Bihar targetted to be performed by the Directorate of Regional Publicity during the last three years; and

(b) to what extent the targets have been achieved?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). The programmes of Directorate of Field Publicity are not generally targetted to any state but awareness about themes such as National Integration, Communal Harmony, Family Welfare, Adult Education etc., are sought to be inculcated among the people through the means of Film Shows, Live Programmes, Photo Exhibitions etc. A statement showing the programmes presented in Bihar during last three years is attached.